

**GOVERNMENT OF INDIA
MINISTRY OF HEALTH AND FAMILY WELFARE
DEPARTMENT OF HEALTH AND FAMILY WELFARE**

**LOK SABHA
STARRED QUESTION NO. 10
TO BE ANSWERED ON THE 15TH DECEMBER, 2017
PACKAGED DRINKING WATER AND MINERAL WATER**

***†10. SHRIMATI REKHA VERMA:**

SHRIMATI BHAVANA PUNDALIKRAO GAWALI PATIL:

Will the Minister of **HEALTH AND FAMILY WELFARE** be pleased to state:

(a) whether several unlicensed companies are engaged in the production and sale of poor quality packaged drinking water and mineral water in the country;

(b) if so, the details thereof along with the number of complaints received/action taken against them during the last three years and the current year; and

(c) the steps taken/being taken by the Government to standardise the production of packaged drinking water and mineral water in the country?

**ANSWER
THE MINISTER OF HEALTH AND FAMILY WELFARE
(SHRI JAGAT PRAKASH NADDA)**

(a) to (c) : A Statement is laid on the Table of the House.

**STATEMENT REFERRED TO IN REPLY TO LOK SABHA
STARRED QUESTION NO. 10* FOR 15TH DECEMBER, 2017**

(a): Cases of sale of packaged mineral water/drinking water by unlicensed units and packages not meeting the prescribed standards have come to the notice of Food Safety and Standards Authority of India (FSSAI). Commissioners of Food Safety of States/UTs are advised by FSSAI to undertake strict enforcement activities on regular basis against unauthorized manufacture and sale of packaged drinking water without FSSAI/BIS mark in States/UTs.

(b): The implementation and enforcement of Food Safety and Standards Act, 2006 primarily rests with the State/ UT Governments. Regular surveillance, monitoring, inspection and random sampling of food products is being undertaken by the officials of Food Safety Departments of the respective States/UTs to check compliance of the standards laid down under Food Safety and Standards Act, 2006, and the rules and regulations thereunder. In cases, where the food samples are found to be non-conforming, recourse is taken to penal provisions under Chapter IX of the Food Safety and Standards Act, 2006. As per the information made available by States/UT Governments to FSSAI, the number of samples of Packaged Drinking Water/ Mineral Water collected, tested, found not conforming to the prescribed standards and action taken during the years 2014-2015, 2015-16 and 2016-17 is as under:

Year	Total No. of samples taken	No. of Samples Analysed	No. of Samples found adulterated/ Misbranded	No. of Cases Launched		No. of Convictions/ Penalties	
				Criminal	Civil	Convictions	Penalties/ Amount raised in Rupees
2014-15	806	734	226	54	76	16	14/ 3,18,000
2015-16	745	767	345	37	139	39	64/ 30,49,100
2016-17	743	697	224	48	83	33	40/ 7,05,500

(c): The standards of packaged mineral water and packaged drinking water (other than mineral water) are prescribed under sub-regulations 2.10.7 and 2.10.8 of Food Safety and Standards (Food product standards and food Additives) Regulations, 2011. As per the sub-regulation 2.3.14 (17) & 2.3.14 (18) of Food Safety and Standards (Prohibition and Restriction on Sales) Regulations, 2011 “No person shall manufacture, sell or exhibit for sale packaged drinking water and mineral water except under the Bureau of Indian Standards Certification Mark”.
